

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 24

IA 171/2023 in C.P.(IB)2525/MB/2019

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **04.04.2024**

NAME OF THE PARTIES: **ORIENTAL BANK OF COMMERCE V/s**
VIVITA LIMITED

Section 60 (5) & 7 of the Insolvency and Bankruptcy Code, 2016

ORDER

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- 1) Mr. Rohan Agarwal, Ld. Counsel for the Applicant, Mr. Rutu Pawar, Ld. Counsel for the incumbent Resolution Professional, Mr. Suhail, Ld. Counsel for the Respondent No. 3 and Mr. Pranil Pawar, Ld. Counsel for the Respondent No. 6 are present.
- 2) Ld. Counsel for the Applicant informs this Bench that Affidavit is yet to be filed and the name of the Resolution Professional has to be substituted with the earlier Resolution Professional. Applicant undertakes to do so within a period of one week from today. The said submissions are noted.

- 3) Later on, Ld. Counsel for the Applicant informs that only Respondent No. 1 has served an Affidavit upon them and till date no other Respondents have served Affidavit upon the Applicant.
- 4) In that view of the matter, Respondents shall ensure that Affidavit as filed by them is duly served upon the Applicant.
- 5) Stand over to 29.04.2024, for further consideration and hearing. Parties shall complete and exchange the pleadings well before the adjourned date and shall be ready for arguments on the next date of hearing. No further time will be afforded to either of Parties for any purpose.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare